

Institutions and Universities Bill, 2010". The Bill completely prohibits charging of capitation fees. The Bill also seeks to curb other unfair practices prevailing in higher educational institutions and universities. The Bill prescribes stiff penalties and criminal punishments for persons/institutions indulging in unfair practices and demanding capitation fees.

Autonomy to affiliated colleges

1177. DR. JANARDHAN WAGHMARE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government is keen to grant autonomy to affiliated colleges; and
- (b) the steps taken by University Grants Commission (UGC) so far in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Colleges are admitted to academic privileges by Universities by affiliating them in accordance with their respective Acts, Statutes and Ordinances which lay down the degree of autonomy extended to such colleges. The University Grants Commission (UGC) has a scheme for declaring colleges satisfying certain conditions, as autonomous colleges, the details of which are available on the website of the Commission (<http://www.ugc.ac.in>).

Autonomy to universities

1178. MS. SUSHILA TIRIYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Government has decided to accord organisation status to the universities that meet stringent demands;
- (b) if so, the details thereof; and
- (c) whether such universities would have more financial and academic autonomy?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) No, Sir. Universities are autonomous organizations governed under their respective Acts, Statutes and Ordinances.

- (b) and (c) Do not arise.